## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

O.A. No. T.A. No.

ECP 138/90

199

CAT/7/12

	DATE OF DECISION
S.C. Kumar and others	Petitioner
Shri R.P. Oberoi	Advocate for the Petitioner(s)
Versus UOI and others	Respondent
	Advocate for the Respondent(s)

## **CORAM**

The Hon'ble Mr. G. Sræedharan Nair, V.C.

The Hon'ble Mr. P.C. Jain, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement? K
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ? X
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(G.Sreedharan Nair)

vics-Chairman

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL \* PRINCIPAL BENCH, NEW DELHI

Registration No. CCP No.138 of 1990

Date of order 5.2.1991

S.C. Kumar and others

Patitioners

- versus-

The Union of India and others..

Respondents

CORAM: Hon'ble Shri G.Sreedharan Nair, V.C.
Hon'ble Shri P.C. Jain, Member(A)

Counsel for the patitioners : Shri R.P. Oberoi.

For the respondents : None.

## ORDER

## Hon'ble Shri G. Sreedharan Nair, V.C.:-

The patitioners, who were the applicants in the original application, have filed this application for taking appropriate proceedings against the respondents for contempt of the Tribunal and also to direct the respondents to pay penal interest on the amounts due to the applicants. It is alleged that despite the representations submitted by the applicants for the grant of special pay, in accordance with the direction in the final order, respondents have not taken action.

2. The 3rd respondent has filed an affidavit by way of reply wherein it is stated that by the orders contained

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in the letter dated 24.9.1998 sanction for payment of special pay has been allowed and that the payment will be made within a month.

By the final order, the respondents were directed to proceed with the matter concerning the sanction of special pay, immediately, and take a final decision as expeditiously as possible, at any rate not later than two months from the date of feceipt of copy It was submitted by counsel of the of this order. potitioners that the sanction for grant of special pay has not been allowed within the prescribed period. Further, it was stated by him that the petitioners are aggrieved by the quantum of the special pay that has been sanctioned. On this premise he urged that the respondents have to be proceeded against for disobedience of the final order. We do not think that in the circumstances of the case, respondents have to be proceeded against as prayed for. that pursuant to the final order It is not disputed sanction for disbursement of special pay has already been issued. If the patitioners are aggrieved by the quantum of the special pay, the remedy open to them is to challengs the order by filing an original application. Indeed, an indication to that effect, was given in the final order, where it was pointed out that in case the petitioners are aggrisved by the decision or any part of it, it will be open to them to assail the same in and

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appropriate proceedings.

4. In view of the above, this patition is dismissed and the notice is discharged.

(P.C.Jain) 1491 Member (A)

(G.Sræedharan Nair) Vice-Chairman

C.MAHTO

5.2.91

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